Seventeenth Loksabha

an>

Title: Statutory Resolution regarding insertion of New Tariff Item by Amending First Schedule to Customs Tariff Act,1975 (Statutory Resolution - Adopted)

माननीय अध्यक्ष : आइटम नंबर, 11 श्री अनुराग ठाकुर ।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR) : Sir, on behalf of Shrimati Nirmala Sitharaman, I beg to move:

> "In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No. 5/2019-Customs dated 16.02.2019 (G.S.R 124 (E) dated 16th February, 2019) which seeks to amend the First Schedule of the Customs Tariff Act so as to insert new tariff item 9806 00 00 under Chapter 98 of the First Schedule of the Customs Tariff Act, 1975 to prescribe 200% customs duty on all goods originating in or exported from the Islamic Republic of Pakistan."

माननीय अध्यक्ष : प्रश्न यह है:

> "सीमा शुल्क टैरिफ अधिनियम, 1975 की धारा 7 की उप-धारा (3) के साथ पठित उक्त अधिनियम की धारा 8क (1) के अनुसरण में, यह सभा एतद्द्वारा 16.02.2019 की अधिसूचना सं. 5/2019-सीशु [सा.का.नि. 124 (अ) दिनांक 16 फरवरी, 2019] जिसका आशय पाकिस्तान इस्लामिक गणराज्य से उद्भूत अथवा वहां से निर्यातित सभी वस्तुओं पर 200 प्रतिशत सीमा शुल्क लगाने हेतु सीमा शुल्क टैरिफ अधिनियम, 1975 की प्रथम अनुसूची के अध्याय-98 के अंतर्गत नए टैरिफ मद 9806 00 00 का समावेश करने के लिए सीमा शुल्क टैरिफ अधिनियम की प्रथम अनुसूची में संशोधन करना है, का अनुमोदन करती है ।"

प्रस्ताव स्वीकृत हुआ ।